

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2740
ANSWERED ON:17.08.2011
LAND TO PRIVATE UNAIDED SCHOOLS
Ram Shri Purnmasi

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has allotted land to private unaided recognised schools in Delhi at concessional rates;
- (b) if so, the details thereof including the terms and conditions of the said allotment;
- (c) whether those schools are following the terms and conditions;
- (d) if so, the details thereof and if not, the reasons therefor;
- (e) whether the said private unaided recognised schools in Delhi are out of purview of the RTI Act, 2005;
- (f) if so, the details thereof; and
- (g) the measures taken to bring them under the purview of the said Act since they have been allotted precious land by the Government at concessional rates?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT(DR. D. PURANDESWARI)

- (a) Yes, Sir
- (b) A total number of 386 unaided recognised private schools have been allotted land in Delhi at concessional rates. The terms & conditions prescribed by the land owning agencies are annexed.
- (c)&(d) The Government of National Capital Territory of Delhi is monitoring the adherence to the terms and conditions mainly relating to fee hike and provision of free education to Economically Weaker Section (EWS) category students. In case of any complaint, necessary action is taken against the schools violating these terms & conditions.
- (e) to (g) Yes, Sir. Central Information Commission (CIC) has ruled that unaided recognised private schools are not a 'public authority' as defined under RTI Act 2005.